

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 1

C.P. (IB)/94(CH)2024

IN THE MATTER OF:
Ugro Capital Limited

...Petitioner-Financial Creditor

Versus

CMR Green Technologies Limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 23.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Nikhil Goyal, Advocate

ORDER

Heard the submissions made by the learned counsel for the petitioner-financial creditor. We have perused the paper book, it transpires that no valid 'Authorisation for Assignment' of the proposed IRP has been filed. Therefore, learned counsel for the petitioner-financial creditor is directed to file valid 'Authorisation for Assignment' of the proposed IRP within one week along with a confirmation from the Resolution Professional that no disciplinary proceedings are pending against him. The learned counsel for the petitioner-financial creditor is also directed to verify whether an advanced copy of the Section 7 application has filed before this tribunal and sent to the corporate debtor or not. Let affidavit of service be filed before the next date of hearing.

Heard. Issue notice of this petition to the respondent(s). The petitioner shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their

registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the petitioner shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The petitioner shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

Let this matter be posted on 28.05.2024.

SD/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

SD/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)